NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1437/(MAH)/2017 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

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ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.11.2017

NAME OF THE PARTIES:

Tech Mahindra Ltd

V/s

Reliance Big Tv Ltd

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

ABHISHER

ADKE

Abvocate tor Operational

Gedilon

2. M.g. Sarang - Reparphisentative

Bhanage of Operational Creditor

3. ORDERIAD KAKALIA

ADV. FOR

<u>CP No. 1437/I&BP/NCLT/MB/MAH/2017</u>

C.D.

On the withdrawal memo filed by the Petitioner's Counsel, the Company Petition is hereby **dismissed** as withdrawn.

Sd/-

Sd/-

V. NALLASENAPATHY

Member (Technical)

B.S.V. PRAKASH KUMAR Member (Judicial)